

महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार,

जून २४-३०, २०१०/आषाढ ३-९, शके १९३२

**THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**APPELLATE SIDE**

*NOTIFICATION*

No. P.0703/2010.— The Honourable the Chief Justice and the Judges of the High Court at Bombay under articles 227 and 235 of the Constitution of India and all other enabling powers in that regard, are hereby pleased to direct that the following amendment be made in the Civil Manual, 1986 :—

Substitute the word “ Photocopy ” for the word “ Xerox ” wherever it occurs in the Civil Manual, 1986.

Bombay,  
Dated the 18th June, 2010.

M. N. GILANI,  
Registrar General.

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महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार,

जून २४-३०, २०१०/आषाढ ३-९, शके १९३२

**THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**APPELLATE SIDE**

*NOTIFICATION*

No. P.0803/2010.— The Honourable the Chief Justice and the Judges of the High Court at Bombay under articles 227 and 235 of the Constitution of India and all other enabling powers in that regard, are hereby pleased to direct that the following amendment be made in the Criminal Manual, 1980:—

Substitute the word “ Photocopy ” for the word “ Xerox ” wherever it occurs in the Criminal Manual, 1980.

Bombay,  
Dated the 18th June, 2010.

M. N. GILANI,  
Registrar General.

महाराष्ट्र शासन राजपत्र भाग चार-क, गुरुवार ते बुधवार,

जून २४-३०, २०१०/आषाढ ३-९, शके १९३२

**THE HIGH COURT OF JUDICATURE AT BOMBAY**  
**APPELLATE SIDE**

**NOTIFICATION**

No. P.3602/2010.— The Honourable the Chief Justice and the Judges of the High Court are pleased to direct that the following amendment shall be made in the Bombay High Court Appellate Side Rules, 1960 (Reprint 1981) :—

Substitute the word " Photocopy " for the word " Xerox " wherever it occurs in the High Court Appellate Side Rules, 1960 (Reprint 1981)

Bombay,  
Dated the 18th June, 2010.

M. N. GILANI,  
Registrar General.